

GOVERNMENT OF KARNATAKA

No: HFW 258 ACS 2021

Karnataka Government Secretariat Vikasa Soudha Bengaluru, Date: 01.09.2021

CIRCULAR

19 State Protocol Subject : Compliance of COVID - 19 State Protocol for Students and - Regarding.

Employees from Kerala - Regarding.

20 ACS 2021, dat Reference: 21. Circular No. HFW 220 ACS 2021, dated: 31.7.2021

f 123rd meeting of State COVI2. Recommendation of 123rd meeting of State COVID-19– Committee (TAC), Dept. of HealTechnical Advisory Committee (TAC), Dept. of Health and ted: 25rd August 2021.

3. Order No. RD 158 TNR 2020, dated 30.08.2021.

In view of the prevailing COVID-19 situation in Kerala, special measure are already in place for arrivals from Kerala. Further, it has been observed that students and employees arriving to Karnataka from Kerala though bringing Negative RT – PCR reports are testing Covid 19 Positive during repeat test and number of such cases are considerably high in Dakshina Kannada and Udupi. In this regard, vide Order cited Reference-3, certain instructions have already been issued.

The following detailed instructions for the students and employees coming from Kerala are being issued for strict compliance by all concerned:

- All students/ employees shall compulsorily bring negative RT-PCR certificate
 that is not older than 72 hours & is irrespective of their Covid vaccination
 status (one or two doses certificates). However, the validity of such
 certificates is for one week/ seven days.
 - a) The necessary arrangements for Institutional Quarantine (IQ) of students from Kerala has to be done by the Administrators / Principals of the educational institutions.

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- b) In case of employees necessary arrangements for IQ have to be made by the respective offices / companies / firms.
- c) Under no circumstances such persons shall be permitted to be in home isolation.
- 2. The persons shall compulsorily be in Institutional Quarantine (IQ) and under strict supervision for seven days. On the seventh day they shall be tested by RT-PCR and on testing negative shall be released from IQ.
- They shall further do self-assessment and in case of onset of symptoms shall get RT-PCR Test done, seek medical consultation and follow the State protocol.
- 4. The person who tests positive shall compulsorily be shifted to a CCC and the contacts tested by RT-PCR, and if negative placed under IQ for seven days and on testing RT-PCR negative on the seventh day shall be released from IQ.
- 5. In cases of breakthrough infection (> 14 days after second dose) and samples with Ct value of <25, shall be compulsorily sent for whole genomic sequencing and pending results the samples may be subjected to reflex/variant PCR testing (after the test kits are validated) to know the variant quickly.</p>
- 6. Arrivals from Kerala other than students and employees, should produce the RT PCR negative Test report and should be in Home Quarantine for 7 days.

Other permitted exemptions for IQ are as follows:

- a) Constitutional functionaries, health care professionals and their spouses.
- b) Children below 2 years.
- c) In dire emergency situation (death in the family, medical treatment etc.,)
- d) Short term travelers (within 3 days)
- e) Students arriving to Karnataka for examination along with one parent each (within 3 days)
- f) Passengers in transit from and to Kerala via any mode of transport.



Estrict Adt is the bounden responsibility of the District Administration to ensure that the the above instructions are strictly complied with in the larger interest of public health.

(Jawaid Akhtar)

Additional Chief Secretary to Govt., Department of Health and Family Welfare

To:

- 1. The Deputy Commissioners of all districts
- 2. CEO, ZP of all districts

Additional Chief Secretary to Gove.

Department of Health and Family Well are

- BLMP, Ber3. The Special Commissioner Health, BBMP, Bengaluru
 - 4. Chief Executives of all Airlines.
- dinate the 5. The Managing Director, BIAL, to coordinate the activity
- and 6. The APHO, Bengaluru International Airport and Mangalore Airport.
 - Hubba7. The Manager, Airport Authority of India, Hubballi, Bealgavi, Kalaburagi & Mysore.
 - ficers 8. aThe District Health and Family Welfare officers of all districts
 - 9. The District Surveillance Officers of all districts

Copy for kind information to:

- 1. Chief Secretary, GoK
- 2. Additional Chief Secretary to Hon'ble Chief Minister
- 3. Additional Chief Secretary, Home Department
- 4. Chief Commissioner BBMP, Bengaluru
- 5. Commissioner, Health & F W Services, Bengaluru
- 6. Mission Director-National Health Mission
- 7. Smt. Shikha, IAS, Managing Director, BMTC, Bengaluru, Coordinator, Domestic & International Returnees, BIAL, Bengaluru.
- 8. Director, Health & Family Welfare Services
- 9. PS to Hon'ble Minister for HFW and Medical Education.